

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.609113/2016

MOHD. YAKUB @ YAMIN

Plaintiff

Versus

NOOR MOHAMMAD

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:23/09/2020

Present: - None for plaintiff.

None for defendant no.1.

Sh. Sanjay Sharma, counsel for defendant no.2/DDA.

Sh. Achin Kashyap, counsel for defendant no.6

Ld. Counsel for defendant no.2 states that an application U/O VI R.17 CPC filed by the plaintiff is pending for adjudication.

None joined the video conferencing on behalf of the plaintiff.

Put up for arguments on the application on 26/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.23/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.303/2019

FOURTH DIMENSION SOLUTIONS LTD

Plaintiff

Versus

PABITRA SEN

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:23/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 26/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.23/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1683/2019

HARCHARAN SINGH

Plaintiff

Versus

SARDAR JASWANT SINGH

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:23/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 26/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.23/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.184/2020

ANIL MALHOTRA

Plaintiff

Versus

SHALU NAGPAL

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:23/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 26/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.23/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

Misc. NO.20/2020

ASMAOUL HUSNA SIDDIQUE

Plaintiff

Versus

MOHD. MUSHTAQ

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:23/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 26/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.23/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX. NO.373/2020

RAMESH AJMANI

Decree Holder

Versus

VEENUS HOTELWAREPVT LTD

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:23/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 27/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.23/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1831/2019

GOPAL KRISHAN SHUKLA

Plaintiff

Versus

RAJEEV SHUKLA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:23/09/2020

Present:- Sh. Peeush Kulshreshtha, proxy counsel for plaintiff.

Sh. Gopal Chand Pandey, counsel for defendant.

Counsel for defendant states that he has already filed the written statement alongwith an application seeking condonation. Counsel for plaintiff states that he has not received the copy of the written statement alongwith the application.

Let a copy of the same be supplied to the plaintiff.

Put up for arguments on the condonation application and framing of issues on 26/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.23/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.607460/2016

INDIRA GUPTA

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:23/09/2020

Present:- Sh. Vijay Malhotra, counsel for plaintiff.

Sh. K. D. Sharma, counsel for defendant no.1/DDA.

Sh. K. S. Negi and Sh. Rajiv Dutta, counsels for defendant
no.3 Sh. Mohinder Singh.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 26/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.23/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.612673/2016

DDA

Plaintiff

Versus

MS GUPTA CONSTRUCTION CO.

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:23/09/2020

Present: - Sh. Sanjay Sharma, counsel for plaintiff/DDA.

Sh. Deepak Sahni, counsel for defendant.

Matter is listed for DE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 21/11/2020 at 12.00 Noon.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.23/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.607763/2016

ROHIT YADAV

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:23/09/2020

Present:- Sh. Anupam Sharma, counsel or defendant/DDA.

Matter is listed for DE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 26/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.23/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX. NO.61921/2016

SHEO PRASAD BANSAL ETC

Decree Holder

Versus

DELHI DEVELOPMENT AUTHORITY

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:23/09/2020

Present: - Sh. Rakesh Burman, counsel for DH.

Sh. Anupam Sharma, counsel for JD/DDA.

Sh. Amit Kumar Mittal, counsel for DUSIB.

Sh. Ajay Kumar Mishra, counsel for defendant no.3/Delhi
Police.

At request matter is adjourned.

Put up for purpose fixed on 04/12/2020.

A copy of this order be sent to the filing/computer branch Tis
Hazari Court, Delhi for uploading the same on the official website of
District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.23/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.707/2017

JAGPAL SINGH

Plaintiff

Versus

SATPAL

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:23/09/2020

Present: - Sh. Parth Dixit, proxy counsel for plaintiff.

Sh. Rohit Sehgal, proxy counsel for defendant.

Both the proxy counsels are unaware about the application which is pending adjudication. In these circumstances, matter is simply adjourned.

Put up for purpose fixed on 26/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.23/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.607010/2016

JOGINDER SINGH BHATIA

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:23/09/2020

Present:- Ms. Arti Bansal, proxy counsel for LR No.(a) of plaintiff
no.1.

Sh. Rajesh Pathak, counsel for LR no.(b) of plaintiff no.2 and
also for plaintiff no.3.

Sh. Anupam Sharma, counsel for defendant/DDA.

At request matter is adjourned.

Put up for arguments on 01/12/2020.

A copy of this order be sent to the filing/computer branch Tis
Hazari Court, Delhi for uploading the same on the official website of
District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.23/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.612557/2016

M/S SETHI LEASING AND FINANCE CO.

Plaintiff

Versus

SHIV KUMAR PASRIJA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:23/09/2020

Present:- Sh. Kamal Sethi, proxy counsel for plaintiff.

None for defendant.

Be awaited for defendant.

Bharat Aggarwal

C.J-02, West, THC, Delhi

dt.23/09/2020

At 12.00 Noon

Present:- None.

Be awaited for 2.00 P.M.

Bharat Aggarwal

C.J-02, West, THC, Delhi

dt.23/09/2020

At 2.00 P.M.

Present :- None.

In the present suit none has been appearing for defendant since 07/11/2019. Several opportunities have already been granted.

This is an eight year old suit. Now, no further opportunity can be granted to either of the parties for the purpose of addressing arguments.

(Contd.....)

(Contd.....)

Vide separate judgment announced today through video conferencing through Cisco Webex Application, the suit of the plaintiff has been decreed with costs.

Decree sheet be prepared accordingly. File be consigned to record room after completing the necessary formalities.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.23/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1092/2017

RUCHIKA BUDHIRAJA

Plaintiff

Versus

TARUNA CHOPRA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:23/09/2020

Present:- Sh. Santosh Tiwari, counsel for plaintiff.

Matter is listed for final arguments. Counsel for plaintiff request that the matter be fixed before the physical court.

At request matter is adjourned.

Put up for final arguments before the physical court on 26/09/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.23/09/2020